

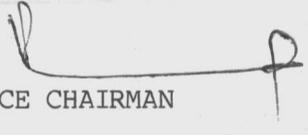
14.8.03

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

Heard Shri J.J.Munir learned counsel for the applicant and Shri N.C.Nishad learned counsel for respondents.

By this OA applicant has challenged the order dated 17.2.1995 by which the claim of the applicant for appointment on compassionate ground was rejected for the reasons stated therein. This OA has been filed on 7.8.03 i.e. after more than 8 years. For this long and inordinate delay applicant has not filed any application seeking condonation. In paragraph 3 it has been declared that the application is within limitation period. It is difficult to accept ~~that~~ ^{as} ~~now~~ this application is within limitation period. The period of limitation cannot be extended by making successive representations to the respondents authorities.

In the circumstances, this application is rejected as time barred. No order as to costs.


VICE CHAIRMAN

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